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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 525/2023 RAM NARAIN SODHI & ORS.

.....Plaintiffs

Through: Mr. Dushyant Manocha, Ms. Doel Bose, Ms. Kashish Chhabra, Advocates

versus

PRANESH SODHI

.....Defendant

Through: Mr. Raghavendra Mohan Bajaj, Mr. Shagun Agarwal, Advocates

CORAM: DR. JAGMINDER SINGH (DHJS) JOINT REGISTRAR (JUDICIAL) <u>O R D E R</u> 06.02.2025

I.A. No. 5629/2024

1. The captioned IA has already been **disposed of.**

CS(OS) 525/2023

2. Matter is listed for filing of Joint Document Schedule and marking of Exhibits.

3. Joint Document Schedule not filed.

4. Learned counsel for plaintiff submitted that she had not filed the Joint Document Schedule as she was informed that the opposite party is filing additional documents, however, said application is not yet listed. As per learned counsel for defendant, he had moved the application day before yesterday.

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5. Put up for clarification regarding additional documents / completion of process of filing of Joint Document Schedule in terms of **Rule7A of Chapter VII of The Delhi High Court (Original Side) Rules, 2018** physically by plaintiffs after getting it signed from defendant, admission / denial of documents and marking of Exhibits in accordance with law on 13.05.2025.

6. Documents, if e-filed be filed physically by parties so as to mark the Exhibits.

DR. JAGMINDER SINGH (DHJS) JOINT REGISTRAR (JUDICIAL)

FEBRUARY 6, 2025/sms

Click here to check corrigendum, if any

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